

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWrit Petition(s) (Criminal) No(s). 169/2025

PILA PAHAN@ PEELA PAHAN & ORS.

Petitioner(s)

VERSUS

THE STATE OF JHARKHAND & ANR.

Respondent(s)

(IA No. 100925/2025 - EXEMPTION FROM FILING O.T., IA No. 100926/2025 - GRANT OF BAIL, IA No. 100929/2025 - GRANT OF BAIL, IA No. 100928/2025 - GRANT OF BAIL and IA No. 100927/2025 - GRANT OF BAIL)

WITH

W.P. (Crl.) No. 252/2025 (X)

(IA No. 148410/2025 - EXEMPTION FROM FILING O.T., IA No. 148412/2025 - SUSPENSION OF SENTENCE, IA No. 148420/2025 - SUSPENSION OF SENTENCE, IA No. 148419/2025 - SUSPENSION OF SENTENCE, IA No. 148418/2025 - SUSPENSION OF SENTENCE, IA No. 148417/2025 - SUSPENSION OF SENTENCE, IA No. 148416/2025 - SUSPENSION OF SENTENCE, IA No. 148415/2025 - SUSPENSION OF SENTENCE, IA No. 148414/2025 - SUSPENSION OF SENTENCE and IA No. 148413/2025 - SUSPENSION OF SENTENCE)

W.P. (C) No. 489/2025 (X)

(IA No. 134178/2025 - EXEMPTION FROM FILING O.T., IA No. 134177/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 134166/2025 - PERMISSION TO FILE AMENDED WRIT PETITION)

W.P. (C) No. 482/2025 (X)

W.P. (C) No. 492/2025 (X)

W.P. (C) No. 519/2025 (X)

W.P. (C) No. 506/2025 (X)

W.P. (C) No. 508/2025 (X)

Date : 16-03-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) :Mr. Aalok Kumar, Adv.
Ms. Vanya Gupta, AOR

Ms. Fauzia Shakil, AOR
Ms. Tasmiya Taleha, Adv.
Ms. Mallika Aggarwal, Adv.

For Respondent(s) :Ms. Pallavi Langar, AOR
Mr. P S Sudheer, Adv.
Mr. Sujeet Kumar Chaubey, Adv.

Mr. Ajit Kumar Sinha, Sr. Adv.
Mr. Ambhoj Kumar Sinha, AOR
Ms. Neeti Bhardwaj, Adv.

Mr. Ashwarya Sinha, AOR
Mr. Sankalp Mahindru, Adv.
Mr. Aditya Malhotra, Adv.
Mr. Govind Rishi, Adv.

Mr. Amit Sharma, AOR
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Ms. Pallavi Barua, Adv.
Ms. Aparna Singh, Adv.

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Ms. Shireesha Sharma, Adv.
Mr. Umesh Kumar Yadav, Adv.

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Mr. B. Yeshwanth Raj, Adv.

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Mr. Chakma Purnojyoti, Adv.

Mr. Ravi Raghunath, AOR
Mr. Namanjeet Singh Bhatia, Adv.

Mr. Sahil Tagotra, AOR
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Ms. K. V. Bharathi Upadhyaya, AOR

Ms. Pritama, Adv.
Ms. Shaivani Gupta, Adv.
Dr. Sunita, Adv.
Mr. Sufyan Hasan, Adv.
Ms. Hema Malik, Adv.
Mr. Bipin Vinayak Chandan, Adv.

Mr. Deepayan Mandal, AOR
Mr. Mridul Bansal, Adv.
Mr. Naman Varma, Adv.
Mr. Aryan Ahmed, Adv.

Mr. Sanjai Kumar Pathak, AOR
Mrs. Shashi Pathak, Adv.
Mr. Arvind Kumar Tripathi, Adv.
Mr. Robin Kumar, Adv.
Ms. Shweta Jayshankar Dwivedi, Adv.

Mr. Apoorv Kurup, Sr. Adv.
Ms. Nidhi Mittal, AOR
Mr. Gurjas Singh Narula, Adv.

Mr. Ahanthem Henry, Adv.
Mr. Ahanthem Rohen Singh, Adv.
Mr. Mohan Singh, Adv.
Mr. Aniket Rajput, Adv.
Ms. Khoisnam Nirmala Devi, Adv.
Mr. Yeshu Mehta, Adv.
Mr. Tanay Hegde, Adv.
Mr. Kumar Mihir, AOR

Mr. Arjun Garg, AOR
Ms. Amruta Arjun Garg, Adv.
Ms. Arushi Kulshrestha, Adv.
Mr. Saaranish Shukla, Adv.
Ms. Muskan Bensla, Adv.
Ms. Mrinmoyee Das, Adv.

Mr. Kunal Chatterji, AOR
Ms. Maitrayee Banerjee, Adv.
Mr. Rohit Bansal, Adv.
Mr. Varij Nayan Mishra, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. Ms Fauzia Shakil, learned Amicus Curiae, has given very commendable recommendations for strengthening the institutional strength and making it more transparent and accountable with

reference to the final hearing, reserving of the judgment/order and their subsequent pronouncements by the Courts.

2. We have requested that the learned Amicus Curiae circulate the soft copy of her recommendations amongst the lawyers. The Registry is directed to circulate the soft copy of the recommendations made by learned Amicus Curiae to the Registrar Generals of all the High Courts, giving them ten days' time to submit their additional suggestions/recommendations or the difficulties they might experience if the recommendations made by learned Amicus Curiae are incorporated in the final directions.

3. Similarly, learned senior counsel/counsel appearing in the matter(s) may also give their suggestions within ten days.

4. The matter(s) are reserved for orders. No suggestions/recommendations shall be entertained after two weeks.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR